

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Item No. 115
(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd. Applicant/petitioner
Vs.
Prabhu Shanti Real Estate Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.09.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

For the Applicant/petitioner: Mr. Ekta Jhanjhi, Adv.
For the RP Mr. Rahul Shukla, Adv. for Mr Abhishek Anand,
Adv.

ORDER

Learned counsel for the non applicant-respondent states that a reply has been filed yesterday which is taken on record. However, a copy of the same has not been furnished to Mr. Jhanjhir, learned counsel for the applicant. He undertakes to supply the copy of reply to the learned counsel for the applicant during the course of the day.

List for arguments on 09.10.2018.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)